

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF AVP BUILDTECH PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	<b>AVP Buildtech Private Limited</b>
2.	Date of Incorporation of Corporate debtor	13 <sup>th</sup> January 2005
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	<b>CIN :U45201DL2005PTC132095</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>REGD. OFFICE:</b> B-63, First Floor, Flatted Factory Complex, Okhla Mandi, New Delhi - 110020 <b>PROJECT:</b> AVS Orchard, GH-03C, Sector-77, Noida – 201301 (UP)
6.	Insolvency Commencement date in respect of corporate debtor	5 <sup>th</sup> November 2019 ( Date of receipt of order:- 8 <sup>th</sup> November 2019)
7.	Estimated Date of closure of insolvency resolution process	4 <sup>th</sup> May 2020 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	<b>Manish Kumar Gupta</b> Regn. No -IBBI/IPA-001/IP-P00225/2017-18/10424
9.	Address and Email of the Interim Resolution Professional as registered with the Board	404, 4th Floor, Laxmideep Building, Laxmi Nagar, District Centre, Vikas Marg, New Delhi, Delhi ,110092 Email:- <a href="mailto:manishvivek@yahoo.com">manishvivek@yahoo.com</a>
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	<b>Manish Kumar Gupta</b> 404, 4th Floor, Laxmideep Building, Laxmi Nagar, District Centre, Vikas Marg, New Delhi, Delhi ,110092 Email:- <a href="mailto:avpbuilttech.ip@gmail.com">avpbuilttech.ip@gmail.com</a>
11.	Last Date of Submission of Claims	22 <sup>nd</sup> November 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	1. Allottees under real estate project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Ramit Rastogi 2. Mr. Shashi Sharma 3. Mr. Praveen Satija
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> (b) 1. Mr. Ramit Rastogi ( Email:- <a href="mailto:rastogiassociates7@gmail.com">rastogiassociates7@gmail.com</a> ) 110/s-2, Saraswati Block, Sector D, Pocket-6, Vasant Kunj, New Delhi - 110070 2. Mr. Shashi Sharma ( Email:- <a href="mailto:shashi@firmca.com">shashi@firmca.com</a> )




		Regn No. IBBI/IPA-001/IP-P01261/2018-19/12093 D-8, Gali No.7, Shiv Ram Park, Nangloi, New Delhi – 110041 3. Mr. Praveen Satija (Email:- <a href="mailto:pravin.satija@gmail.com">pravin.satija@gmail.com</a> ) Regn No. IBBI/IPA-001/IP-P01335/2018-19/12059 House No. 96, Sector-5, Gurgaon - 122001
--	--	---

**Notice** is hereby given that the National Company Law Tribunal Principal Bench, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process against **AVP Buildtech Private Limited** on 5<sup>th</sup> November 2019.

The creditors of **AVP Buildtech Private Limited** are hereby called upon to submit their claims with proof, on or before **22<sup>nd</sup> November 2019** to the Interim Resolution Professional at the correspondence address mentioned against item 10 only.

The Financial creditors shall submit their proof of claims by electronics means only. All other creditors may submit the proof of claims by in person, by post or electronics means. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Form B – for claims by Operational Creditors (except Workmen and employees) , Form C – for Claims by Financial Creditors, Form CA- for claims by financial creditors in class, Form D - for Claims by a workman and employee, Form E – for Claims by Authorized Representative of Workmen and Employees, Form F- for Claims by creditors other than financial creditors and operational creditors

In order to get the copy of form you may download the above mentioned forms from the website [www.ibbi.gov.in](http://www.ibbi.gov.in) as prescribed under Insolvency and bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulation, 2016

Submission of false or misleading proof of claims shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.



CA Manish Kumar Gupta  
Interim Resolution Professional

IBBI Regn No.:- IBBI/IPA-001/IP-P00225/2017-18/10424

Place: New Delhi

Date: 9<sup>th</sup> November 2019